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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

**C.P. (I.B) No. 55/7/NCLT/AHM/2017
Gujarat High Court**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**


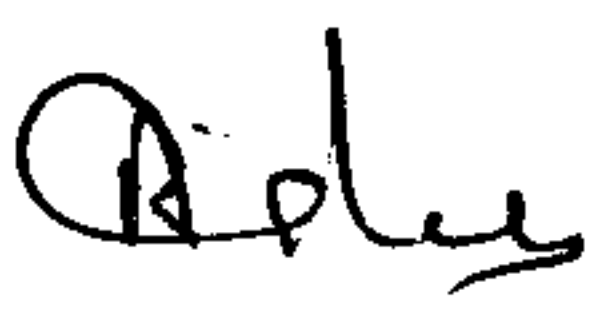
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.07.2017**

Name of the Company: Religare Finvest Pvt. Ltd.

V/s.

V S Texmiles Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Dhruvik Patel Kalpesh Patel	Advocate	Applicant	
2.	Asha Panchal Pu A. R Gupta Associates	Advocate	Respondent	

ORDER


Learned Advocate Mr. Dhruvik Patel i/b Learned Advocate Mr. Kalpesh Patel present for Financial Creditor/ Applicant. Learned Advocate Mrs. Asha Panchal i/b A R Gupta & Associates present for Respondent.

Learned Counsel appearing for applicant requested for permission to withdraw the application on the ground of settlement was arrived between the parties.

Letter for withdrawn signed by both Counsels along with copy of settlement terms.

Applicant is permitted to withdraw the application.

Application is disposed of as withdrawn.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 31st day of July, 2017.